

Union Territory Administrations. Within their approval plan allocations, State Governments/UTs are free to implement various social housing schemes including those for weaker sections in rural areas in accordance with their needs and priorities.

Loans for Purchase of Indian Built Fishing Vessels

3202. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are giving huge loans for the purchase of Indian built fishing vessels ;

(b) whether such vessels are highly over priced ; and

(c) the steps Government have taken to examine the real cost of Indian fishing trawlers and the process by which the cost of such boats has been determined ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The Shipping Development Fund Committee sanction loans for indigenously constructed deep sea fishing vessels to the extent of 95% of the cost of the vessels minus subsidy of 33% of cost payable to the shipyard. The rate of interest payable by the loanee company is 6.75% per annum. The loans are repayable over a period of 15 years with one year moratorium.

(b) and (c). Applications for loans are made in the prescribed proforma by the entrepreneurs, accompanied by quotations received from three registered Shipyards giving, inter alia, the break-up of cost as also the reasons for selection of a particular shipyard for supply of the vessel. Comments on the reasonableness of the cost are obtained from the technical experts in the Ministry of Shipping and Transport as well as reputed Indian Public Sector Shipyards. The inter-departmental Screening Committee for Shipping Development Fund Committee loans considers the applications and makes suitable recommendations to the S.D.F.C.

Foreign Assistance for Removing Khattals from Calcutta

3203. SHRIMATI GEETA MUKHERJEE : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Netherland Government have agreed to financially assist Government of West Bengal for removing Khattals from Calcutta to four selected colonies ;

(b) if so, whether any money has already reached Government of West Bengal on that account ; and

(c) the salient features of the scheme ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) A sum of Rs. 2.45 crores have so far been released to the Government of West Bengal by the Central Government.

(c) The Netherlands Government had entered into an agreement with Government of India in 1977 for the removal of Khattals from Calcutta and Howrah at an estimated cost of Rs. 736 lakhs. The programme was to be implemented during 1977-78 to 1979-80. The Government of India was to receive a grant from the Netherland Government by way of reimbursement and it was proposed to pass on the assistance as grant from Central and State Government to Calcutta Metropolitan Development Authority. The amount was to be utilised on the following items for the development of four proposed Cattle Colonies at (i) Ganganagar (ii) Garden Reach (iii) East Calcutta and (iv) Howrah.

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| (a) Land | Rs. 0.3413 crores |
| (b) Land development and infrastructure services including transitional facilities | Rs. 1,4142 crores |
| (c) Cattle sheds and ancillary structures | Rs. 3.6246 crores |
| (d) Milk processing and handling equipment | Rs. 1.9800 crores |